

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A./61/00410/2021**

This the **09<sup>th</sup>** day of **March**, 2021



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Perminder Singh Wazir, Age 45 years, S/o Sh. Karan Singh, R/o H. No. 53 A, Sector 12, Nanak Nagar, Jammu.

.....Applicant  
(Advocate: Ms. Monika Kohli)

**Versus**

1. The Secretary to Government, Information Technology, Civil Secretariat, Jammu/Srinagar-180001.
2. Chief Executive Officer, J&K e-Governance Agency, Civil Secretariat, Jammu. -180001.
3. F.A.C.O./Treasure, J&K e-Governance Agency, Civil Secretariat, Jammu.180001.
4. Project Manager Administration, J&K e-Governance Agency, Civil Secretariat, Jammu-180001.

.....Respondents  
(Advocate:- Mr. Rajesh Thappa, Id. D.A.G.)

**O R D E R [O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to decide his representation (Annexure A-5) within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondent No. 1 to consider and decide the representation (Annexure A-5) of applicant by passing a reasoned and speaking order with intimation to the applicant within a period of two months from today. If the representation of the applicant is not available with the respondents, this O.A. would be treated as part of the representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

/M.M/